

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/365 &564 / 2009 -SM[BR]

Date 05/01/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. LUCKNOW
7-A, ASHOK MARG, LUCKNOW.
C.C.E. LUCKNOW

M/S ITI (ESL-II) LTD.

Appellant
Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 24 - 25 / 2011-SM[BR] dated 29.12.2010
passed by the Tribunal under Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax

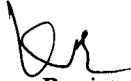

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
M/S ITI (ESL-II) LTD.
SULTANPUR ROAD, RAEBARELI.
- [2] M/S ITI (ESL-II) LTD.
SULTANPUR ROAD, RAEBARELI

2. Adv. / Consult
NONE:-----

3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. II**

**Service Tax Appeal No. 365 & 564 of 2009-SM
Service Tax CO No. 173 & 201 of 2009-SM**

[Arising out of Order-in-Appeal No. 20-ST/LKO/2008 dated 30.1.2009 and 23-ST/LKO/2008 dated 3.2.2009 passed by the Commissioner of Central Excise (Appeals), Lucknow]

For approval and signature:

Hon'ble Mr. D.N.Panda, Member (Judicial)

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1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : Yes
 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
 3. Whether Their Lordships wish to see the fair copy of the Order? : Seen
 4. Whether Order is to be circulated to the Departmental authorities? : Yes
-

Commissioner of Central Excise
Lucknow

Appellants

Vs.

M/s. ITI (ESL-11) Ltd.

Respondent

Appearance:

Shri S.K. Bhaskar, DR for the Appellants
None for the Respondent

Date of Hearing/decision : 29.12.2010

Final ORDER NO. 24-25/2011 SM (Br)

Per D.N.PANDA:

Learned DR says that Revenue does not like to press the present appeals in view of the communication from Board in that behalf. Communication has been made in terms of letter No. IV-538/R/O/08/16226 dated 26.10.10 from the Additional Commissioner (Review) of the Lucknow Commissionerate. For the reasons mentioned above both the appeals not being maintainable, these are dismissed so also the Cross Objections filed *are dismissed.*

(D.N.Panda)
Member(Judicial)

SS